

Civil Misc. Review Application No. 867 of 1992

Chandra Mauleshwar Ojha Reviewer/Applicant

IN

Original Application No. 93 of 1990 (L)

Versus

Union of India & Others Respondents

Hon'ble Mr. S.N. Prasad, Member (J)

This review application has been filed under rule 17 of the Central Administrative Tribunals (Procedure) Rules 1987 against the impugned judgement and order dated 29.7.92 passed in O.A. No. 93 of 1990 (L) "Chandra Mauleshwar Ojha (Applicant) Vs. Union of India & Others (Respondents) whereby the application of the applicant-reviewer was dismissed without any order as to costs.

2. The main contention of the reviewer-applicant is to the effect that the impugned judgement and order are perverse to the facts and circumstances of the case and as such the impugned judgement and order be quashed and the review application be allowed and the order directing recovery of Rs. 11525.70 from the applicant be set aside and the amount recovered be directed to be refunded to him.

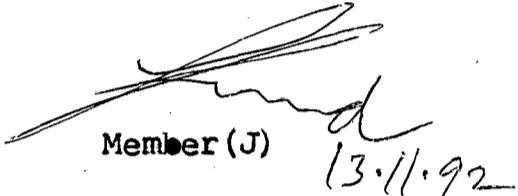
3. I have carefully gone through the contents of this review application and find that almost those very points have been re-iterated as already set out in the main application.

4. I have carefully perused the impugned judgement and order and the review application and find that there is no perversity of any kind in the impugned judgement and order as the findings are based on the material on record and the relevant law points, and all the relevant points have been discussed in a

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detailed manner and I find no illegality and invalidity and no irregularity and mistake apparent on the face of record.

5. Consequently, this review application has no face and merit and accordingly the same is dismissed.


Member (J)

13.11.92

Lucknow Dated 13.11.92.

(RKA)